

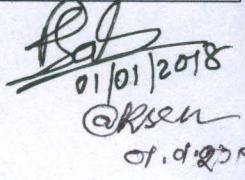
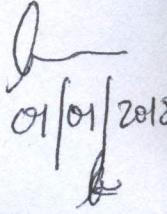
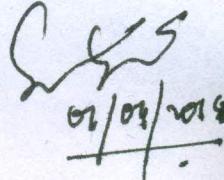
BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

114  
C.P. No 333/KB/2010

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> January 2018, 10.30 A.M

Name of the Company		Bhabesh Majumdar & Anr. -Versus- Vostak Distributors Pvt.Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	P. PRASENJIT SAHA P. Ashis Kumar SEN	R-3 R-2	 01/01/2018 @RSEN 01.01.2018
2.	Susanta Kr. Dutt Adv. Syamantak Banerjee Adv.	{ R 4, 7, 14	 01/01/2018
1.	ARNAB CHAKRABORTY SOURAV SENGUPTA	{ Petitioners.	 01/01/2018

ORDER

Ld. Counsel for the petitioners and the respondent nos. 2, 3, 4, 7 and 14 is present.

I.A. No. 257/KB/2017 has been filed by the petitioner and R-1, R-2 and R-3 jointly but the copy of the same has not been served on the respondent nos. 4, 7 and 14. Petitioner is directed to serve copy of the I.A on the respondent no. 4, 7 and 14 within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite parties.

List it on 30/01/2018 along with all pending applications and C.P.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)